

4

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Contempt Application No. 44 of 1994

In

Original Application No. 1566 of 1993

Smt. Chinmayee Moitra : : : : : Petitioner

Versus

Mr. R.S. Rawat, : : : : : Respondents
Asstt. General Manager (Administration)
Kanpur Telecom., Kanpur

Hon'ble Mr. S. Das Gupta, Member 'A'
Hon'ble Mr. J.S. Dhaliwal, Member 'J'

(By Hon. Mr. S. Das Gupta, Member 'A')

The contempt petition was filed for the
allege non-compliance of the direction contained in Judgement
and order dated 04.11.93 passed by the bench of this Tri-
bunal in O.A. 1566 of 1993. The relevant direction is quoted
below :

" In view of these facts and circum-
stances, we dispose of the application
of the applicant at admission stage
with the direction to the respondents
to dispose of the representation dated
15.4.93 (Ann.A-12) of the applicant
within a period of three months from
the date of communication of this
order. In the meantime the status
quo be maintained if the impugned
order dated 20.8.93 (Annexure-II) has
not been given effect to."

2. The opposite party has filed counter-affi-
davit and stated that the direction of the Tribunal has been
fully complied with by disposing of the representation by
reasoned and speaking order. Copy of the order is at (Ann.C.A-1)

The same was communicated to the applicant by the order dated 08.4.1994 at Annexure C.A.-3.

3. The only direction was given by the Tribunal to the respondents that representation of the applicant be disposed of within a period of 3 months. It is stated by the respondents that copy of the Judgement was received by the opposite party in the last week of December, 1993 and within 3 weeks, the representation has been disposed of. The learned counsel for the applicant, however, submits that order was communicated in the month of November, 1993 and even if it ^{was} so, there has been a delay only for a less than one month and this cannot be said to be a willful and deliberate violation of this Tribunal's order. We are of the view that order of Tribunal is fully complied with by the opposite parties, and therefore, no case for contempt of the Court is made out. The contempt petition is accordingly dismissed.

Jasir
Member (J)

W.R.
Member (A)

Allahabad, Dated 14 Sept, 1994

/M.M./